

for delay in laying the Notifications mentioned at (i) to (xiv) of item (2) above. [*Placed in Library. See No. LT 270/71.*]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : He should explain the reasons for the delay.

MR. SPFAKIR : I think in future Ministers should be prepared for such questions. Previously, this was one of the few items which was unassailable.

SHRI RAM NIWAS MIRDHA : I am laying on the Table a statement showing the causes for the delay for most of the items which the hon. Member has mentioned. As regards item No (1), the Annual Report of the Central Vigilance Commission, it is true that the Report was received by us some time back but since in the report there was mention to some recommendation of the Central Vigilance Commission to which the government did not agree, we prepared a memorandum giving the reasons for our not agreeing with the CVC. That is also now being placed before the House along with the Report.

NOTIFICATIONS UNDER INTER-STATE CORPORATION ACT AND MANIPUR LAND REVENUE AND LAND REFORMS FIRST AMDT. RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English Versions) under sub-section (5) of section 4 of the Inter-State Corporation Act, 1957 :-

(i) The Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971 published in Notification No. S. O. 1739 in Gazette of India dated the 21st April, 1971.

(ii) The Punjab State Dental Council (Reconstitution and

Re-organisation) Order 1971, published in Notification No. S.O. 1740 in Gazette of India dated the 21st April, 1971.

(iii) The Punjab Nurses Registration Council (Reconstitution and Re-organisation) Order, 1971, published in Notification No. S.O. 1741 in Gazette of India dated the 21st April, 1971. [*Placed in Library. See No. LT—271/71.*]

(2) A copy of the Manipur Land Revenue and Land Reforms (Allotment of Land) First Amendment Rules, 1971, published in Notification No. 7/1/71-R in Manipur Gazette dated the 31st March, 1971, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960. [*Placed in Library. See No. LT—272/71.*]

CINEMATOGRAPH (CENSORSHIP) AMDT. RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table a copy of Cinematograph (Censorship) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G S. R. 478 in Gazette of India dated the 3rd April, 1971 under sub-section (3) of section 8 of the Cinematograph Act, 1952. [*Placed in Library. See No. LT—273/71.*]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND EXPORT OF CAST IRON SOIL PIPES AND FITTINGS (INSPECTION) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table :-

(1) A copy of Notification No. S O. 1755 (Hindi and English versions)